

From

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To,

All the Principal District & Sessions Judges of the State of Jharkhand, Including the Principal Judicial Commissioner, Ranchi & the Principal District & Sessions Judges & the Judicial Officers posted on special post.

Sub: Reg. Data & Voice plan provided for use in Samsung Tab of the Judicial Officers.

Sir,

With reference to the subject noted above, I have to state that we have received consolidated bills for the mobile nos. distributed to the Judicial Officers. Some mobile numbers have exceeded the allowed limit. A separate intimation is being sent to the officers concerned for clearing the excess bill amount after obtaining individual usage from BSNL.

In the mean time, I am directed to request of your goodself to once again intimate all the Judicial Officers to use data plan up to the limit of 10 GB per month and Voice plan up to Rs.200/- per month in the monthly cycle of 1st day of a month to the last day of that month in Mobile SIM allocated to the officers concerned under the e-Courts Project with Samsung Tab.

Further, all the Officers be informed to avoid using GPRS/WAP in **Delhi and Mumbai** as Roaming GPRS charges are applicable if the mobile data in the Tab is used in Delhi and Mumbai as in both these places MTNL network is used and not BSNL Cellular Service Zone.

It is, therefore, requested to kindly circulate the aforesaid information amongst all the Judicial Officers for needful information.

Yours faithfully



(Sanjeev Kumar Das)
Central Project Coordinator, I/c.